Written Answers to		[26	[26 July, 2016]		Unstarred Questions		
1	2	3	4	5	6	7	8
Jharkhand	61	54.8	84.1	55.7	50.8	66.5	70.4
Odisha	83.7	81	97.9	88.3	63.7	90.1	96.3
Chhattisgarh	64.2	60.1	79.3	57.7	57.8	67.7	90.5
Madhya Pradesh	79	75.6	89.2	77.1	64.1	86	90.6
Gujarat	89.6	89	90.6	89.2	89.6	88	91.5
Maharashtra	93	90.2	96.2	92.2	83.2	93.4	95.3
Andhra Pradesh	93.3	91.8	96.7	92.7	80.7	94.5	96.8
Karnataka	92.6	90.7	95.7	84.2	93	92	97.2
Goa	99.6	100	99.4	100	100	99.5	99.6
Kerala	99.5	99.1	100	100	89.8	100	100
Tamil Nadu	99.5	99.3	99.8	99.7	100	99.4	99.5

<sup>\*</sup> Percentage not shown; based on fewer than 25 unweighted samples. Source: Rapid Survey on Children 2013-2014.

## Blood banks with NAT facility

977. SHRIMATI RENUKA CHOWDHURY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the total number of blood banks in the country *vis-a -vis* the number of blood banks using Nucleic Acid Testing (NAT);
  - (b) the estimated percentage of total blood units tested by NAT; and
- (c) the steps taken by Government to stop blood pooling in Blood Banks and to make the Individual Donor-Nucleic-Acid amplification Test (ID-NAT) mandatory across the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) and (b) Such information is not maintained in the Ministry of Health and Family Welfare.

(c) Under Section 3 (b) of the Drugs and Cosmetics Act, human blood is covered under the definition of 'Drug' and hence are regulated under the Drugs and Cosmetics Act and rules there under. Nucleic Acid Test is not mandatory under the Drugs and Cosmetic

and Rules thereunder. The Drugs and Cosmetic Act and Rules requires testing of blood to ensure absence of transmissible infections as prescribed thereon.

## Coverage under RSBY

978. SHRI MD. NADIMUL HAQUE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of families and persons covered under RSBY in the last three years. State-wise;
- (b) the amount of premium paid out by Government to private insurance companies under Rashtriya Swasthya Bima Yojana (RSBY) in the last three years, State-wise;
  - (c) the amount of claims raised by insured people in the last three years, State-wise;
- (d) the amount of claims paid out by insurance companies to empanelled hospitals in the last three years, State-wise; and
  - (e) the details of the preventive health interventions possible under the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) The number of families and persons covered under RSBY in the last three years, State-wise is given in Statement-I (See below).

- (b) The Central Government releases its share of premium to the State Government only after the State Government releases its share of premium. The State Government makes payment to Insurance Companies (Public & Private) selected through open tendering process.
- (c) and (d) As per the information available from State Government the amount of claims raised for the services rendered to the beneficiaries and the amount of claims settled by insurance companies to empaneled hospitals in the last three years, State-wise is given in Statement-II (See below).
- (e) In the existing RSBY Scheme, there is no provision of preventative health interventions.